

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:2562
ANSWERED ON:22.07.2009
NON-PAYMENT OF COMPENSATION TO PAPS
Ahir Shri Hansraj Gangaram

Will the Minister of COAL be pleased to state:

- (a) Whether the Government has received any complaint against coal companies regarding non-payment of adequate compensation to project affected/ displaced persons;
- (b) if so, the details thereof, company- wise and the action taken thereon;
- (c) whether the Government proposes to regulate the payment of compensation to these persons; and
- (d) if so, the details thereof ?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL AND MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION (SHRI SRIPRAKASH JAISWAL)

(a) & (b) : Ministry of Coal occasionally receive representations for increase of compensation or non-payment of adequate compensations for land acquisition for coal mining projects. For coal mining projects, land is acquired mainly under the Coal Bearing Areas (Acquisition & Development) Act, 1957 (CBA Act, 1957) and in certain cases under the Land Acquisition Act, 1894 (LA Act, 1894). Compensation against such land acquisition is being made in accordance with the provisions as contained in the said Acts. Under both the Acts, apart from official determination of compensation, there is independent mechanism to determine the fair amount of compensation. As per CBA Act, 1957, there is a provision of a Tribunal for determining the amount of compensation and apportionment thereof among the persons. Also, under the LA Act, 1894, there are Courts of Land Acquisition, Sub-Judges in each district to determine the objection to the measurement of the land, the amount of compensation, the person to whom it is payable, or the apportionment of the compensation among the persons interested.

(c) & (d) : As mentioned in reply to part (a) & (b) of the question, land acquisition for coal mining projects is regulated by CBA Act, 1957 and LA Act, 1894. At present no new regulation for payment of compensation against land acquisition for coal mining is being considered.